

**HIGH COURT OF JUDICATURE AT HYDERABAD  
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

**ROC No.2717/SO/2017**

**Date: 16.04.2018**

**CIRCULAR No.5/2018**

Sub: Andhra Pradesh Advocates Welfare Fund Act – Amendment to Section 12 of the Act - Enhancement of Welfare Fund from Rs.50/- to Rs.100/- towards Nyayavadula Mariyu vari Gumasthala Samkshema Nidhi” – Collection of enhanced amount – Circular instructions issued - Reg.

- Ref: 1. Letter dated 12.04.2018 from the Secretary, Bar Council of State of A.P. and Ex.Officio Secretary, Advocates' Welfare Fund, Hyderabad.
2. A.P.Gazette No.12, dated 10.01.2018, published in Part – IV –B Extraordinary.
3. Telangana Gazette No.5, dated 30.03.2018 published in Part-IV B Extraordinary.

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The Secretary, Bar Council of the State of A.P., and Ex.officio Secretary, A.P. Advocates' Welfare Fund, Hyderabad in reference cited has informed that the Government of Andhra Pradesh and Government of Telangana have amended Section 12 of A.P. Advocates' Welfare Fund Act and the same was published in the A.P. Gazette and Telangana Gazette and requested to issue instructions to all the Subordinate Courts in both the States, to see that every Vakalat / Memo of Appearance filed before the Courts and Authorities, by the Advocates as well as the Law Officers, bears Welfare Fund Stamps, worth of Rs.100/- (Rupees one Hundred only).

The High Court upon considering the said request hereby directs the Registry of the High Court and all the Presiding Officers of the Subordinate Courts in both the States to ensure that every Vakalat/Memo of appearance filed before the Courts and Authorities by the Advocates as well as the Law Officers, bears the Welfare Fund Stamp worth Rs.100/- (Rupees One Hundred only) from **16<sup>th</sup> April, 2018** in consonance with the amended provisions of Section 12 of the A.P. Advocate Welfare Fund Act. The Copies of the above said gazettes are enclosed herewith.

The above instructions shall be scrupulously followed and any deviation in this regard will be viewed seriously.

Acknowledge the receipt of the Circular.

  
**REGISTRAR GENERAL**  
16/4

To

- 1) The Pri. Secretary to the Hon'ble the Acting Chief Justice.  
(with a request to place the same for His Lordship's kind perusal)
- 2) All the Personal Secretaries to the Hon'ble Judges.  
(with a request to place the same before their Lordship's kind perusal)

- 3) To all the Unit Heads in the State of Telangana and Andhra Pradesh (with a request to circulate the same to all the Presiding Officers in your unit under your control.
- 4) All Registrars in the High Court of Judicature at Hyderabad.
- 5) The President, High Court Bar Associations of Telangana and Andhra Pradesh.
- 6) The Secretary, Bar Council of State of Andhra Pradesh, Hyderabad.
- 7) The Member Secretary, A.P.State Legal Services Authority, City Civil Court Compound, Hyderabad.
- 8) The Member Secretary, Telangana State Legal Services Authority, City Civil Court Compound, Hyderabad.
- 9) The Secretary, High Court Legal Services Committee, High Court Buildings, Hyderabad.
- 10) The Director, Mediation and Arbitration Centre, High Court Buildings, Hyderabad.
- 11) The Director, A.P. Judicial Academy, Secunderabad.
- 12) The Registrar (IT-cum-CPC), High Court of Judicature at Hyderabad, (with a request to place the same in the Official website of the High Court).
- 13) All the Officers, High Court of Judicature at Hyderabad.
- 14) The Section Officers, Posting Section, New Filing Section, (Writ, Civil, Criminal and O.S) High Court of Judicature at Hyderabad.

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ఆంధ్రప్రదేశ్ రాజపత్రము  
**THE ANDHRA PRADESH GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

No. 12] AMARAVATI, WEDNESDAY, JANUARY 10, 2018.

**ANDHRA PRADESH ACTS, ORDINANCES AND  
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 7<sup>th</sup> January, 2018 and the said assent is hereby first published on the 10<sup>th</sup> January, 2018 in the Andhra Pradesh Gazette for general information :

**ACT No. 12 of 2018**

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH ADVOCATES' WELFARE FUND ACT, 1987:**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty Eighth Year of the Republic of the India as follows:

1. (1) This Act may be called the Andhra Pradesh Advocates' Welfare Fund (Amendment) Act, 2017. Short title and commencement.  
(2) It shall come into force with immediate effect.
2. In the Andhra Pradesh Advocates' Welfare Fund Act, 1987 (herein after referred to as the principal Act) in section 4, after sub-section (3), the following proviso shall be inserted, namely:- Amendment of Section 4, Act 33 of 1987.  
"provided that the committee shall consist of the following till a separate Bar Council is constituted for the State of Andhra Pradesh after re-organization.

- (a) The Advocate - General of Andhra Pradesh .. Chairman
- (b) Secretary to Government, Legal & Legislative affairs & Justice, Law Department .. Member
- (c) Secretary to Government, Revenue Department .. Member
- (d) Registrar, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh. .. Member
- (e) Three Advocates to be nominated by the Government. ...Members
- (f) Secretary to the Bar Council who shall be Secretary Ex-officio of the Welfare Fund Committee without voting rights.”
- Amendment Section 9. 3. In section 9 of the principal Act, in sub-section(2), after clause (h), the following clause shall be inserted, namely:
- “(i) Appoint a Secretary and other ministerial staff, if warranted to meet the contingency hindering the smooth and effective administration of the Welfare Fund, notwithstanding anything specified elsewhere in this Act,.”
- Amendment of Section 12. 4. In Section 12 of the principal Act,
- (i) In sub-section (1), for the words “fifty rupees”, the words, “one hundred rupees” shall be substituted.
- (ii) In sub-section (2), for the words, “rupees fifty” the words, “one hundred rupees” shall be substituted.
- Amendment of Section 12A. 5. In section 12A of the principal Act, in sub-section (1) for the words and figures, “Rs.50/-”, the words and figures, “Rs.100/-”, for the words and figures, “Rs.43/-”, the words and figures, “Rs.86/-”, and for the words and figures Rs.7/-”, the words and figures “Rs.14/-”, shall be substituted.

**DUPPALA VENKATARAMANA,**  
Secretary to Government,  
Legal and Legislative Affairs & Justice,  
Law Department.



తెలంగాణ రాజపత్రము  
**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

No. 5] HYDERABAD, FRIDAY, MARCH 30, 2018.

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 29th March, 2018 and the said assent is hereby first published on the 30th March, 2018 in the Telangana Gazette for general information:-

**ACT No. 7 OF 2018.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
ADVOCATES' WELFARE FUND ACT, 1987**

Be it enacted by the Legislature of the State of Telangana in the Sixty-ninth Year of the Republic of India as follows:-

Short title, extent and commencement. 1. (1) This Act may be called the Telangana Advocates' Welfare Fund (Amendment) Act, 2018.  
(2) It extends to the whole of the State of Telangana.

(3) It shall come into force with immediate effect.

Amendment of section 12. Act No.33 of 1987.

2. In the Telangana Advocates' Welfare Fund Act, 1987(hereinafter referred to as the principal Act), in section 12,-

(a) in sub-section (1), for the words "fifty rupees", the words "hundred rupees" shall be substituted;

(b) in sub-section (2), for the words "rupees fifty", the words "rupees hundred" shall be substituted;

Amendment of section 12A.

3. In the principal Act, in section 12A, in sub-section (1), for the expressions, "Rs.50/-" "Rs.43/-" and "Rs.7/-", the expressions "Rs.100/-", "Rs.86/-" and "Rs.14/-" shall respectively be substituted.

**V. NIRANJAN RAO,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.